

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 22/TT/2020

Date: 19.05.2020

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: - Approval for true up transmission tariff for tariff period 2014-19 and determination of transmission tariff for tariff period 2019-24 for Asset - 2 Nos 765 kV line Bays alongwith 2 nos. 330 MVAR Line reactor at Vindhyachal Pooling Station and 2 Nos 765 kV line Bays alongwith 2 nos. 330 MVAR Line reactor at Jabalpur Pooling Station for 765 kV D/C Vindhyachal Pooling Station-Jabalpur Pooling Station TL (TBCB) under “Substation Extensions for Transmission system associated with Vindhyachal-V Project of NTPC (Part-B)” in Western Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 10.6.2020:-

2014-19 period

- a) Auditor’s Certificate by clearly mentioning the liability amount and whether the certified cost is inclusive of liability or exclusive of liability for true up for 2014-19 period.
- b) IDC discharge statement along with the floating rate of interest considered for the computation of IDC.
- c) Submit the floating rate of interest considered for weighted average rate of interest.
- d) Auditor Certificate is based on the PGCIL accounts on accrual basis and nowhere has it mentioned that it is based on Actual Cash Outflow.

1. Clarify whether IEDC as given in Auditor Certificate is on cash basis by

- providing a statement of cash discharge.
2. Asset-wise statement of Initial Spares discharged on cash basis.
- e) Undertaking on affidavit giving details of actual equity infused for the additional capitalisation during 2014-19 for the given transmission asset(s).
 - f) Submit the working of depreciation considered for IT Equipment & Software. Also clarify the useful life considered by the Petitioner for the same. Specify the cost of IT equipment at COD.

2019-24 period

- g) Clarify whether capital spares are claimed in the instant petition.
- h) Submit the working of depreciation considered for IT equipment & software. Clarify useful life considered by the Petitioner for the same.
- i) Submit undertaking on affidavit that actual equity infused for the additional capitalisation during 2018-19 and 2019-20 is not less than 30% for all the above-mentioned transmission assets.
- j) Confirmation whether any further 'previously recognized liabilities' remain to be discharged during 2019-24 period

Forms

- k) Flow of liabilities statement as per enclosed Annexure-I.
 - l) Form-5 (Element Wise Break-up of Project/Asset/Element cost of Transmission System.
 - m) Form-13 (Break-up of Initial Spares)
2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-

(Kamal Kishor)
Assistant Chief (Legal)

Annexure - I

Liability Flow Statement

Name of Petitioner

Project Name

Asset No.	Headwise /Partywise	Particulars*	Year of Actual Capitalisation	Outstanding Liability as on COD/31st March 2014*	Discharge						Reversal						Additional Liability Recognized^						Outstanding Liability as on 31.3.2019	
					2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)		
Asset	Party – A																							
Asset	Party – B																							

TL/SS/Communication Systems etc.

*Whichever is later

^Works deferred for execution, contract amendment - please specify

This table is for computation that should match with Add Cap as per Petition for each Asset